Price of Rice in Tripura

1880. Shri Ranganhi Thakur: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that rice is being sold at Dharmanagar, Tripura at the rate of Rs. 20 to Rs. 22 per maund;

(b) what is the total yield of paddy in Dharmanagar, Tripura this year and whether that production will feed the people of the locality till the next harvest begins or outside supply will be necessary to serve the purpose; and

(c) whether Government propose to open fair-price shops there?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) About the 17th of February, 1959, rice was reported as selling at Rs. 19 to Rs. 20 per maund at Dharmanagar.

(b) The total yield of paddy in Dharmanagar this year is reported to be about 6 lakh maunds which is not sufficient to meet the full requirements of the area Some supply from outside will have to be arranged.

(c) Fair price shops will be opened at the appropriate time, if considered necessary.

हिमाचल प्रदेश में फलों की खेती

१८२१. { श्री पद्म देव :
श्री स० चं० सामन्त :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार को यह विदित है कि हिमाचल प्रदेश में लोगों को फलो की खेती में बहुत कठिनाई अनुभव हो रही है; और

(ख) छात्रों को यह विषय पढ़ाने के लिये सरकार ने क्या योजना बनाई है ?

खाद्य और कृषि मंत्री (श्री अ० प्र० जैन) : (क) हिमाचल प्रदेश प्रशासन को कोई विशेष कठिनाई का पता नहीं लगा है। प्रशासन को फल की खेती करने वालों की आवश्यकताओं का पूरा पता है और उनको सहायता देने का पूरा प्रयत्न कर रहा है।

(ख) दूसरी पंचवर्षीय योजना में हिमाचल प्रदेश में मालियों के प्रशिक्षण के लिये एक योजना चल रही है, जिसके अन्तर्गत फल की नर्सरी और बगीचों तथा उनसे सम्बन्धित कृषि-गत अन्य मामलों का प्रशिक्षण दिया जाता है।

सहकार विभाग के कर्मचारियों का प्रशिक्षण

१८२२. **श्री पद्म देव** : क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या १९५८-५९ में हिमाचल प्रदेश के सहकार विभाग के कर्मचारियों का प्रस्तावित प्रशिक्षण पूरा हो चुका है ; और

(ख) यदि हां, तो किन स्थानों पर और किस अभिकरण द्वारा प्रशिक्षण दिया गया ?

सामुदायिक विकास तथा सहकार उपमंत्री (श्री ब० स० मूर्ति) : (क) जी हां।

(ख) कर्मचारी वर्ग जो प्रशिक्षण प्राप्त कर रहे हैं	१९५८-५९ में कर्मचारियों की संख्या	नाम केन्द्र व अभिकरण जिसके द्वारा प्रशिक्षण दिया जा चुका है
१	२	३
(क) कनिष्ठ सहकार अधिकारी—प्रशिक्षित	२३	सहकार प्रशिक्षण विद्यालय, मशोबरा, हिमाचल प्रदेश

१	२	३
(ख) कनिष्ठ सहकार अधिकारी जो प्रशिक्षण पा रहे हैं	३२	सहकार प्रशिक्षण विद्यालय, मद्रास, हिमाचल प्रदेश
२ निरीक्षक (मध्य स्तर) प्रशिक्षित	६	प्रदेशीय सहकार प्रशिक्षण केन्द्र, मेरठ (उत्तर प्रदेश)
३ निरीक्षक जिन्हें सहकारी विक्रय में प्रशिक्षण दिया गया	०	—
४ निरीक्षक जिन्हें भूमि बन्धक अधिकोषण में प्रशिक्षित किया गया	२	प्रदेशीय सहकार प्रशिक्षण केन्द्र, मद्रास
५ ज्येष्ठ सहकार अधिकारी प्रशिक्षित	४	सहकार प्रशिक्षण महाविद्यालय, पूना ।

Decrees against N.E. Railway

1823. Shri Mohan Swarup: Will the Minister of **Railways** be pleased to refer to the reply given to Unstarred Question Nos. 109 and 110 on 12th August, 1958 and state:

(a) why as many as 185 decrees had to be put into execution in order to realise the decretal amounts against the Railway during the year 1957-58 and why the decretal amounts were not paid after the decrees were passed, and

(b) how much cost of execution had to be paid by the North Eastern Railway in respect of these 185 execution cases?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Out of 185 execution cases during 1957-58, 126 relate to courts now falling within the jurisdiction of North-east Frontier Railway and information regarding the same is being collected and will be laid on the Table of the Sabha. A statement showing the reasons for non-satisfaction of the decrees in respect of the balance 59 cases is placed on the Table. [*See* Appendix III, annexure No 116.]

(b) Rs 646 in respect of 36 cases only. Regarding remaining cases, information is being collected

Housing Facilities for Officers of Indian Airlines Corporation

1824. Shri V. P. Nayar: Will the Minister of **Transport and Communications** be pleased to state:

(a) whether it is a fact that except the High ranking Officers of the Indian Airlines Corporation no staff are given housing facilities or House rent in lieu thereof; and

(b) what is the reason for discrimination in the matter of housing as between the employees in the lower and higher grades?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) No, Sir

(b) Does not arise.